

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A. No. 495/90

198

T.A. No. ~~xxx~~DATE OF DECISION 12.10.1990Smt. Kamlabai

Petitioner

Mr. V. S. Yawalkar

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Ms. Indira Bodade

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P. S. Chaudhuri, Member(A)

The Hon'ble Mr. S. K. Jain, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.495/90

Smt.Kamlabai

.. Applicant

vs.

Union of India and  
others.

.. Respondents

Coram: Hon'ble Member(A) Shri P.S.Chaudhuri

Hon'ble Member(J) Shri S.K.Jain

Appearances:

1. Mr.V.S.Yawalkar  
Advocate for the  
applicant.
2. Ms.Indira Bodade,  
Advocate for the  
respondents.

ORAL JUDGMENT:  
(Per S.K.Jain, Member(J))

Date: 12-10-1990

Shri Govindrao Mallaiya Yadeo  
was working as Peon in the office of  
Divisional Engineer, Central Railway, Nagpur  
and retired from service in 1959. He died on  
5-6-1969. The present O.A. has been filed by  
his widow(second wife) for Family Pension.

2. The applicant has made a similar  
claim to the competent authority and she was  
informed through their letter dtd.18-7-88  
(Annexure A/10) to comply with certain formalities  
and submit documents for finalisation of her  
claim, But instead of complying with the said  
formalities she has filed the present O.A.  
for the grant of Family Pension. It is stated

(5)

on behalf of the respondents that as soon as the applicant complies with the requirements contained in letter dtd. 18-7-88, the claim of the applicant will be finalised for the release of Family Pension.

3. In the circumstance we direct the applicant to comply with the formalities as per letter dtd. 18-7-88 within 15 days and also direct the respondents to dispose of the claim thereafter by 31-12-1990 keeping in view the instructions contained in Department of Pension and Pensioner's Welfare letter dated 16-12-85(Annexure A-11).

In case the applicant <sup>may</sup> still feel aggrieved, it will be open to her to file a fresh application for seeking her redressal. This O.A. has been disposed of on the above lines with no order as to costs.

  
(S.K. JAIN)  
Member(J)

(P.S.CHAUDHURI)  
Member(A)